

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 243/2010

**Sub:** Approval under regulation-86 for of transmission tariff for Combined assets under Vindhyachal-III Transmission System in Western Region For The Period From 1.4.2009 To 31.3.2014.

Date of hearing : 23.12.2010

Coram : Shri S. Jayaraman, Member  
Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Madhya Pradesh Power Trading Company Ltd.  
(MPPTCL) and others

Parties present : Shri M. M. Mondal, PGCIL  
Shri Rajeev Gupta, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Manoj Dubey, Advisor (Law), M.P.Tradeco

1. This petition has been filed by Power Grid Corporation of India Ltd. for determination of tariff for combined assets under Vindhyachal-III Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014.

2. The representative of the petitioner submitted that the petitioner has claimed additional capitalization incurred/ projected to be incurred during 2009-10 and 2010-11 on account of balance/retention payment

which are within the original scope of work. He further submitted that as the payments would be made after the cut-off date, the Commission may consider to allow the expenditure by involving the power of relaxation under Regulation 44 of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2009.

3. The representative of MP Tradeco requested for two weeks' time to file reply to the petition.

4. The Commission allowed time to MP Tradeco till 5.1.2010 to file its reply and one week thereafter to the petitioner to file rejoinder, if any. The Commission clarified that the petition would be listed for hearing only in the event any contentious issue emerges after filing of the reply by MP Tradeco.

5. Subject to the above, order in the petition was reserved.

sd/-  
(T. Rout)  
Joint Chief (Law)